

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001  
Ph: 23753942 Fax-23753923

Petition No. 57/MP/2021

Dated 18.10.2021

To

Shri N. Nallarasana,  
Chief General Manager (I/C)  
Northern Regional Load Despatch Centre,  
Power System Operation Corporation Ltd. (POSOCO),  
B-9, Qutub Institutional Area, 1<sup>st</sup> Floor,  
Katwaria Sarai, New Delhi -110016

Subject:- Truing up application under sub-section (4) of section 28 of the Electricity Act, 2003 read with Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of Performance Linked Incentive of NRLDC for control period 2014-19.

Sir,

With reference to your petition mentioned above, I am directed to request you to clarify/furnish the following information under Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 2.11.2011:-

- (i) The 67<sup>th</sup> Board Meeting of Petitioner was held on 26th March 2019. Annexure-I attached with Board Note is dated 29.3.2019 and Annexure-II attached no mention of date, however a signature dated 20<sup>th</sup> June (no year mentioned) is present, clarify dates of the same.
- (ii) Whether the difference in "PLI Recovered/Income Booked" and "PLI Recovered as per auditor certificate" in 2018-19 has been refunded back to users.
- (iii) Revised claim of refund of "excess PLI recovered" to users, as per the trued-up annual charges vide order dated 3.3.2021 in Petition No. 431/MP/2019.

2. In case, the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

sd/-  
(V. Sreenivas)  
Deputy Chief (Legal)